

Section- 4(1)(b)(x)

The monthly remuneration including system of compensation as provided in its regulation:-

The monthly remuneration of Chief Information Commissioner & Information Commissioners as per terms of appointment (copy enclosed)

The monthly remuneration of regular staff of CIC is fixed as per 7th CPC is as under:

Sr.No.	Designation of the Posts	Pay Level as per 7 th CPC Pay Matrix
1.	Secretary, CIC	Level-15
2.	Additional Secretary, CIC	Level-14
3.	Registrar	Level-14
4.	Joint Secretary & Addl. Registrar	Level-13
5.	Deputy Secretary	Level-11
6.	Personal Private Secretary	Level-11
7.	Section Officer	Level -8
8.	Principal Secretary	Level -8
9.	Assistant	Level -7
10.	Personal Assistant	Level -7
11.	Librarian	Level -8
12.	Steno Grade 'D'	Level -4
13.	UDC	Level -4
14.	Drivers	Level -2
15	Multi-tasking staff	Level -1

Section 4(1)(b)-x

Terms of appointment of the Chief Information Commissioner and Information Commissioners.

Tenure:-

The Chief Information Commissioner / Information Commissioner shall hold office for a term of 5(Five) years or till he attains the age of 65 years. The Chief Information Commissioner shall not be eligible for reappointment. The Information Commissioner shall be eligible for appointment as the Chief Information Commissioner in the manner specified in sub section (3) of Section 12 of the Act. Where the Information Commissioner is appointed as Chief Information Commissioner, his term of office shall not be more than five years in aggregate as the Information Commissioner and Chief Information Commissioner. **(As per Sec. 13(1), 13(2), Provisos to Sec. 13(2) of the RTI Act, 2005).**

The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in

According to 13(5) of the RTI Act, 2005, the salaries and allowances payable to and other terms and conditions of service of-

- (a) The Chief Information Commissioner shall be the same as that of the Chief Election Commissioner.
- (b) An Information Commissioner shall be the same as that of an Election Commissioner;

Provided that if the Central Information Commissioner or an Information Commissioner, at the time of his appointment is, in receipt of a pension, other than a disability or wound pension, in respect of any previous service under the Government of India or under the Government of a State, his salary in respect of the service as the Chief Information Commissioner or an Information Commissioner shall be reduced by the amount of that pension equivalent of other forms of retirement benefits excluding pension equivalent of retirement gratuity.

Provided further that if the Chief Information Commissioner or an Information Commissioner if, at the time of his appointment is in the receipt of retirement benefits in respect of any previous service rendered in a Corporation established by or under any Central Act or State Act or a Government company owned or controlled by the Central Government or the State Government, his salary in respect of the service as the Chief Information Commissioner or an Information Commissioner shall be reduced by the amount or pension equivalent to the retirement benefits.

Provided also that the salaries, allowances and other conditions of service of the Chief Information Commissioner and the Information Commissioners shall not be varied to their disadvantages after their appointment.

2. Accordingly, the Chief Information Commissioner and the five Information Commissioners, who are in position at present, draw a fixed monthly pay of Rs. 90,000/- plus allowances, as admissible from time to time.

3. According to Section 13(6) read with Section 2(a) and 2(g) of the RTI Act, 2005, the Central Government shall provide the Chief Information Commissioner and the Information Commissioners with such officers and employees as may be necessary for the performance of their functions under this Act, and the salaries and allowances payable to and the terms and conditions of service of the officers and other employees appointed for the purpose of this Act shall be such as may be prescribed by the Central Government. The pay scales of the officers and employees of the Commission are given in the attached Annexure 'A'.